## NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL APPLICATION NUMBER **PETITION NUMBER** : TCP/197/2016 NAME OF THE PETITIONER(S) : East India Investment Holding Pte. Ltd & another NAME OF THE RESPONDENT(S) : M/s Mamallapuram Development Private Limited & 8 others UNDER SECTION : 397/398 of CA 1956 and 58/59 of CA 2013 S.No. Name (in Capital) Represented by Signature CIBI VISHNU COUNSEL FOR RESPONDENT NO. 2 IN PETITION: SIL WI

9. Indhumathy P

3) K. RAMASANY &

Course ( for Applicants

Course of Petitioners

4, S. Aravindah For For Man II & Associates

G. V. MOHAN KUMAR

## **ORDER**

Shri S Aravindan, counsel for petitioners present. Shri Cibi Vishnu, counsel for R2, Ms P Indhumathy, counsel for R3 to R6 and Shri K Ramasamy, counsel for applicants are present. Counsel for the applicant in CA 26/2016 and Respondent/Petitioner argued the CA. Order is reserved in this CA. Counsel for R2 has also made his submissions stating that The Chartered Accountants Act, 1949, provides a clear procedure for taking disciplinary action against the Chartered Accountants. The extracts of the Act and the regulations made thereunder are placed on record. Counsel for Respondent/Petitioner stated that when a copy of the petition was sent to the Institute of Chartered Accountants, they instructed him over phone that the copies of the same may not be sent to the Institute and the same may be sent to the concerned Chartered Accountants because the matter is sub judice before the NCLT. The main CP is posted for hearing. Put up on 23.02.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)